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#### **National Film Corporation**

#### 290. SHRI KALYAN ROY: SHRI BHUPESH GUPTA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the National Film Corporation has been set up, and if not, the reasons for the delay and when it is likely to be set up; and
- (b) the number and names of films which have been imported from Western Countries and Japan during the last one year till November, 1973?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINGH): (a) No, Sir. Action is in hand.

(b) Details are being collected and will be placed on the Table of the House.

# हरिजन लडकियों के लिए छात्रावास

291. श्री एम० बी० सिह : क्या मृह मंत्री पह बताने की कृपा करेंगे कि :

(क) अनुसूचित जातियों और अनुसूचित जन-जातियों की छात्राओं के लिए छातावास बनाने या छात्रायासों का विस्तार करने के लिए गत दो वर्षी में राज्य सरकारों को कितनी-कितनी धनराशि दो गई; और

to Questions

- (ख) आगामी वर्षमें कितनी धनराणि देने का प्रस्ताव है ?
- t [Hostel for Harijan Girls 291. SHRI M. B. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the amount given to each State during the last two years for the construction or expassion of the hostels for girl students belonging io the Scheduled Castes and the Scheduled Tribes; and
- (b) the amount proposed to be given during the ensuing year?

गृह मंत्रालय में उपमंत्री (श्री फखरहीन मोहितन): (क) और (ख) 1971-72, 1972-73 तथा 1973-74 के दौरान अनुसुचित जातियों अनुसुचित जन-जातियों की छात्राओं के लिये छात्रावासों के बनाने/विस्तार करने के लिये प्रत्येक राज्य को दिये गये अनुदान का एक विवरण संलग्न है।

1974-75 में प्रत्येक राज्य की दी जाने वाली प्रस्तावित धन राशि की अभी तक अन्तिम रूप नहीं दिया गया है।

### विवरण

(ध्पये लाखों में)

(ध्पय लाखा म)							
		1971-72		1972-73		1973-74	
राज्य का नाम		अनु- सूचित जन ' जाति	अनु- सूचित जाति	अनु- सूचित जन जाति	अनु- 'सूचित जाति	अनु- सूचित जन जाति	अनु सूचित जाति
1		2	3	4	5	6	. 7
1. आन्ध्र प्रदेश .		1.40	1.70	1.50	1.70	1.60	1.40
2. असम	•	0.83	0.40	1.00	0.25	1.68	0.45
3. बिहार		0.80	0,25	0.80	0.25	0.80	0,25
4. गुजरात .		1.40	0.25	1.00	0.30	1.60	0.30
5. हरियाणा		• •	0,25		0.30		0.30

1		2	3	4	5	6	7
6. जम्मू और काश्म	<del></del> गेर .	• •	1-12	92.6	•••	11833	
7. हिमाचल प्रदेश	* i) •	0.50	0.80	0.70	0.80	0.70	0.80
8. केरल .	e <sup>10</sup> 7 .	0,50	2.00	0.50	2.00	0.20	2.00
9. मध्य प्रदेश		1.80	1.75	2.00	1.67	2.00	1.75
10. महाराष्ट्र		1.50	0.80		0.40	2.25	1.00
11. मणिपुर	•	0.40		0.40		0.40	
12. मेघालय		0.42		0.50	0.25	0.50	0.25
13. कर्नाटक	• 5	0.40	0.65	0.26	0.75	0.20	0.75
14. नागालैन्ड		0.50			• •	• •	her h
15. उड़ीसा	•	3,75	0.40	4.00	0.50	4.25	0.20
16. पंजाब . 🕟		• •	0.55	٠.	0.60		0.50
17. राजस्थान	*****	1.30	1.65	1.30	1.75	1.30	1.45
18. तमिल नाडु	•	0.40	2.00	0.50	2.00	0.45	2,00
19. दिपुरा 💎	504 De 1 15 14 1	0.20		0.30		0.45	
20. उत्तर प्रदेश	్కి కూర క్షాక్ - శివ్రాధ - శంద	2.00	3.00	2.00	3.00	2.00	2.00
21. पश्चिमी बंगाल		1.20	1.50	1,40	1.50	1,50	1.50
यं	ोग .	19.30	17.95	18.16	18.02	21.88	16.90

f[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and Cb) A statement showing the grant given to each of the States for construction/extension of hostels for Sche-

duled Castes/Scheduled Tribes girls during 1971-72, 1972-73 and 1973-74 is enclosed.

The amount proposed to be given to each State during 1974-75 has not been finalised as yet.

### Statement

(Rs. in lakhs)

1971-72		1972—73		1973—74	
S.T.	S.C.	S.T.	s.c.	S.T.	s.c.
2	3	4	5	6)	7
1.40	1 • 70	1 · 50	1.70	1.60	1 -40
0.83	0.40	1.00	0.25	1.68	0.45
0.80	0.25	0.80	0.25	0.80	0.25
1 -40	0.25	1.00	0.30	1.60	0.30
	0.25		0.30		0.30
	S.T. 2 1 · 40 0 · 83 0 · 80 1 · 40	S.T. S.C.  2 3  1 · 40 1 · 70 0 · 83 0 · 40 0 · 80 0 · 25 1 · 40 0 · 25	S.T. S.C. S.T.  2 3 4  1 - 40 1 - 70 1 - 50 0 - 83 0 - 40 1 - 00 0 - 80 0 - 25 0 - 80 1 - 40 0 - 25 1 - 00	S.T. S.C. S.T. S.C.  2 3 4 5  1 · 40 1 · 70 1 · 50 1 · 70 0 · 83 0 · 40 1 · 00 0 · 25 0 · 80 0 · 25 0 · 80 0 · 25 1 · 40 0 · 25 1 · 00 0 · 30	S.T. S.C. S.T. S.C. S.T.  2 3 4 5 6   1 · 40 1 · 70 1 · 50 1 · 70 1 · 60  0 · 83 0 · 40 1 · 00 0 · 25 1 · 68  0 · 80 0 · 25 0 · 80 0 · 25 0 · 80  1 · 40 0 · 25 1 · 60 0 · 30 1 · 60

<sup>†[ ]</sup> English translation.

<sup>4-34</sup>RSS(ND)/73

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1		2	3	4	5	6	7
6 Jammu & Kashmi	г.	.,					•••
7 Himachal Pradesh	•	0.50	0.80	0.70	0.80	0.70	0.80
8 Kerala		0.50	2.00	0.50	2.00	0.20	2.00
9 Madhya Pradesh		1.80	1 - 75	2.00	1.67	2.00	1.75
0 Maharashtra .	•	1.50	0.80		0.40	2.25	1.00
11 Manipur		0.40		0.40		0.40	
12 Meghalaya ,		0.42		0.50	0.25	0.50	0.52
13 Karnataka .		0.40	0.65	0.26	0.75	0+20	0.75
14 Nagaland .		0.50					
15 Orissa		3.75	0.40	4.00	0.50	4.25	0.20
16 Punjab			0.55	• •	0.60		0.50
17 Rajasthan .		1.30	1.65	1-30	1.75	1.30	1.45
18 Tamil Nadu .		0.40	2.00	0.50	2.00	0.45	2:00
19 Tripura		0.20		0.30	• •	0.45	
20 Uttar Pradesh	:	2.00	3.00	2.00	3.00	2.00	2.00
21 West Bengal .	•	I • 20	1.50	1.40	1.50	1.50	1 - 50
TOTAL		19.30	17.95	18-16	18.02	21.88	16.90[

#### Release of Film "Garam Hawa

292. SHRI SANDA NARAYAN-APPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government have certi fied film "Garam Hawa" for public exhibiltion;
- (b) if so, the reasons for its delayed hibition;

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) The Central Board of Film Sensors, Bombay has certified the film for public exhibition.

(b) The Board has no responsibility for release which is an arrangement made between the producer and distributor.

## Telecasting of Pakistani T.V. Programmes on the same channel

293. SHRI MOHD.. USMAN ARIF: Will the Minister of INFORMATION BROADCASTING be pleased to state:

- (a) whether Government have taken up with Pakistan the question of telecasting TV programmes of Pakistan on the same band and channel as that Srinagar TV Station; and
  - (b) if so, with what results?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Yes, Sir.

(b) Government of Pakistan have informed us that their competent authorities are looking into the matter.

#### Penalty imposed for violation of Foreign Exchange Regulation Act

SHRI KALYAN ROY: SHRI S. S. MARISWAMY:

WiH the PRIME MINISTER be pleased to state:

- (a) the number of cases in which the maximum amount of penalty for violation of Foreign Exchange Regulation Act, 1947 has been imposed since the vesting of powers of adjudication in the Director of Enforcement; and
  - (b) the details thereof?